

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.225 – IA/405(AHM)2024  
ITEM No.226 – Int.Pet/6(AHM)2024  
in  
**CP(IB)/92(AHM)2023**

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Omkara Assets Reconstruction Private Limited  
Vs.  
Satyasankalp Buildcon LLP

.....**Applicant**

.....**Respondent**

**Order delivered on: 22/04/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Dhruvin Dossani, Adv. in IA 405 of 2024  
Mr. Yatin Oza, Sr. Adv. i/b Mr. Arpit Singhvi, Adv. in Int.  
Pet. 6 of 2024  
For the Respondent :

**ORDER**

**IA/405(AHM)2024 & Int.Pet/6(AHM)2024**

Since the main matter i.e. CP(IB)/92(AHM)2023, has already been rejected, these IAs become infructuous.

Accordingly, IA/405(AHM)2024 & Int.Pet/6(AHM)2024 stand disposed of as infructuous.

Sd/-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

Sd/-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**